

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-203**  
IB-2413/ND/2019

**IN THE MATTER OF:**

M/s Imperial Fasteners  
V/s  
Solven Power Systems Pvt Ltd

...Applicant

...Respondent

**SECTION**

Under Section 9 of IBC, 2016

Order delivered on 20.11.2019

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Ms. Phalguni Nigam

**ORDER**

Learned Proxy Counsel for the respondent has put in appearance and states that he will file reply with the Registry during the course of the day and also undertakes to serve the same upon the Learned Counsel for the Petitioner. Let the same be filed. To come up for final hearing. Opportunity may be given to Petitioner to file rejoinder within two weeks of receiving reply. Be listed for further hearing on 16.12.2019

  
**(SUMITA PURKAYASTHA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**